Central Administrative Tribunal Principal Bench: New Delhi

CP No.557/2001 in O.A. No.892/1999

New Delhi this the 14th day of December, 2001

Hon'ble Shri V.K. Majotra, Member (A) Hon'ble Shri Shanker Raju, Member (J)

Om Prakash Babbar, S/o late Shri K.C. Babbar, R/o 899/28, Sector, Faridabad, Haryana.

-Petitioner

(By Advocate Shri R.N. Singh)

-Versus-

- Shri Gynender Srivastava, Secretary/Director, Department of Education, Govt. of N.C.T. of Delhi, Delhi.
- Mr. Prakash Vir, Deputy Director of Education (West-A), District West, Govt. of NCT of Delhi, New Moti Nagar, New Delhi-110015.
- 3. Mr. K.C. Lal,
 Principal,
 Govt. Boys Higher Secondary School,
 (New Govt. Sarvodaya School),
 Ashok Nagar,
 New Delhi-110027.

-Respondents/ Contemners

(By Advocate Shri Rajan Sharma)

ORDER (ORAL)

Hon'ble Mr. Shanker Raju, Member (J):

Heard the parties. By an order dated 10.7.2000 directions have been issued to the respondents to finalise disciplinary proceedings and also pass appropriate It was also directed that the respondents shall Dass appropriate order with regard to the an benefits. In pursuance of the compliance the respondents have dropped the enquiry and have disbursed certain retiral benefits to the applicant. The learned counse1 the applicant states that the applicant bed and his provisional pension was also stopped with ridden

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effect from March, 2001. It is stated that the respondents be directed to pay to him the retiral benefits with details by sending the cheque at his residence. In this view of the matter the respondents are directed to send the pensionary benefits by way of pay order to the applicant's residence, if not already sent, giving details of the payment, within a period of two weeks from the date of receipt of a copy of this order.

2. With the above directions the CP is dropped. Notices are discharged. No costs.

<u>Issue Dasti.</u>

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(Shanker Raju) Member (J) (V.K. Majotra)
Member (A)

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